

Customers, Suppliers and Fabricators Extension

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that this policy extends to cover the Insured's loss of Gross Profit resulting from damage due to

- a) Fire, Lightning, Explosion and Aircraft Damage (FLEXA) and Act Of God (AOG) perils for direct & named onshore Indian suppliers, customers & fabricators: Limit % (as mentioned in the schedule) of BI sum insured each and every loss and in aggregate
- b) FLEXA perils for direct & named onshore foreign suppliers & customers & fabricators: Limit % (as mentioned in the schedule) of BI sum insured each and every loss and in aggregate
- c) FLEXA perils for direct & unnamed onshore Indian suppliers & customers & fabricators: Limit % (as mentioned in the schedule) of BI sum insured each and every loss and in aggregate

There is no cover for unnamed foreign suppliers & customers as well as offshore suppliers & customers of any kind.

Definition of "Direct" will be as mentioned below:

"Direct" shall mean any company having a direct contractual relationship with the insured(s) which materialises and manifests itself by / in the direct and actual physical supply, transfer or exchange of goods and/or utilities to the insured(s), without any involvement or value added by any third party supplier or customer resulting in the alteration, transformation or modification of the physical or chemical properties of the supply, goods or utilities before it is finally supplied, transferred or exchanged with the insured(s).

For the purposes of the meaning of Direct, this limitation does not apply to any third party logistic companies or transportation companies who supply or transfer such goods or utilities to the insured (s) and whose role is solely limited to only transport or logistical services.

"Act Of God (AOG)", this shall mean the following type of event:

- a) Earthquake – Fire & Shock
- b) Landslide / Rockslide / Subsidence
- c) Flood / Inundation
- d) Storm / Tempest / Hurricane / Typhoon / Cyclone / Lightning or other atmospheric disturbances

It is hereby agreed and understood that suppliers named in the policy and endorsed thereon will only be considered for coverage and claims, if any and shall be subject to the sanctions clause inset under the policy.